## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

IB-28/ND/2017

In the matter of:

Aaj Fincape & Credit Ltd.

Vs.

Keltech. Infrastructure Limited

**PETITIONER** 

.. RESPONDENT

SECTION:

Under Section 7 of IBC Code, 2016

Order delivered on 29.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor

: Mr. Arun Saxena, Advocate

Mr. Rahul Kumar Singh, Advocate

For the Respondent/Corporate Debtor:

## ORDER

Learned Counsel for the petitioner is present. Pursuant to the issue of notice upon the Corporate Debtor, it is represented by Mr. Mohit Singh, Advocate who seeks some time in filing a reply of the Corporate Debtor to the Company petition. In view of the same, 10 days time is granted to the Corporate Debtor to file its reply with an advance copy of the same to be made available to the Ld. Counsel for the petitioner. Petitioner to file rejoinder, if any, within a period of 7 days thereafter.

Post the matter for enquiry on 22.2.2018.

(R. VARADHARAJAN)

MEMBER (JUDICIAL)

Surjit